

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

2/34

ORDER SHEET

APPLICATION NO. 226 OF 2004

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Three only

Notes of the Registry

Orders of the Tribunal

27/01/2011

Mr. P. C. Verma, Counsel to Applicants
Mr. Anish Purshitt for Mr. Sanjeet Purshitt
for R. No. 1 to 7.
Mr. Vijay Mehta for R. Nos. 8, 9, 11, 13, 14 & 16.
None for other respondents.

After some arguments learned Advocate of the applicants seeks permission to withdraw this application with liberty to file fresh OA/OAS if so advised. The learned Advocates appearing for private respondents as well as official respondents, have got no objection if the prayer is allowed.

Considering the submission of the learned Advocate of the applicants, he is permitted to withdraw this OA with liberty to him to file fresh application/applications if advised in this regard.

SUDHIR KUMAR
MEMBER (A)

Justice S. M. M. Alam
Judicial Member

Remd Com
4/12/11

दिनांक 21/4/16 के आदेशानुसार
पैरी व्यवस्थिति में दिनांक 9/4/16
को भाग-II व III रद्द किए गए।

जोधपुर न्यायपीठ
केन्द्रीय प्रशासनिक अधिकरण
जोधपुर न्यायपीठ, जोधपुर

10/12/16
10/12/16